

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A./62/1152/2021

This the 06th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Dr. Irfana Rasool Gadda, Aged about 37 years, D/o Ghulam Rasool Gadda, R/o Govt. Housing Colony, Lal Bazar, Srinagar, Kashmir.

.....Applicant

By Advocate: Mr. Syed Sajad Geelani

Versus

1. Union Territory of J&K, through Commissioner-Secretary to Government, Health & Medical Department, Civil Secretariat, Srinagar /Jammu -190001.
2. Director, Health Services, Kashmir /Srinagar -190001
3. Principal, Govt. Medical College, Srinagar -190001.
4. Dean Academics, Sheri Kashmir Institute of Medical Science, Soura, Srinagar-190001.

.....Respondents

By Advocate:- Mr. Rajesh Thapa, Dy.A.G.

O R D E R [O R A L]

Delivered by Hon'ble Mr. Anand Mathur, Member (A):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is given to the respondents to consider and decide her representation dated 30.06.2021 (Annexure A-2) by a reasoned and speaking order, in a time bound manner. The

respondents may further be directed to treat this OA also as a part of representation while considering her case.

2. Heard Mr. Syed Sajad Geelani, learned counsel for the applicant, Mr. Rajesh Thapa, Dy.A.G., learned counsel appearing on behalf of the respondents and perused the record.

3. In view of the submissions made by the learned counsel for the applicant, the O.A. is disposed off at the admission stage with a direction to the respondents to treat this OA as a representation of the applicant and taking into consideration the averments made in the OA as well as in her representation dated 30.06.2021 (Annexure A-1), consider the case of the applicant in accordance with rules, and pass a reasoned and speaking order, within a period of seven days from today. The order so passed shall be communicated to the applicant forthwith.

4. No order as to costs.

5. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Anand...